

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1188**

**TO BE ANSWERED ON THE 10<sup>TH</sup> DECEMBER, 2025/ AGRAHAYANA 19, 1947  
(SAKA)**

**CENTRAL ASSISTANCE PROJECTS SANCTIONED IN KARNATAKA**

**1188 SHRI G.C. CHANDRASHEKHAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of central assistance projects sanctioned in Karnataka in the last three years for police infrastructure, cyber-crime cells and rapid-response disaster teams;**
- (b) the incidence of reported cyber-fraud cases in Karnataka in 2023-24 and 2024-25, and how many of these cases were supported by central agencies; and**
- (c) the steps being taken jointly with the State Government of Karnataka to enhance disaster-preparedness, community-policing and coastal security in flood- and drought-affected taluks?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) & (c): Six projects were approved in 2022-23; five projects in the year 2023-24 and five projects in the year 2024-25 were approved under Assistance to States & UTs for Modernisation of Police/Inter-operable Criminal Justice System.**

**Central assistance provided to Karnataka under Catalytic Assistance to Twelve Most drought-prone district project, Scheme for Expansion and Modernisation of Fire Services and Urban Flood Risk Management Programme.**

**Disaster and similar such situations were closely monitored to facilitate timely interventions in the form of logistic and financial support to augment the resources of the affected States and UTs to deal effectively with disaster-situation.**

**National Disaster Management Authority (NDMA) has implemented upscaling of AapdaMitra Scheme covering 11 highly vulnerable districts across prone to floods, landslides, cyclones and earthquakes in order to train 3518 volunteers in the State.**

**A Common Alerting Protocol based Integrated Alert System has been commissioned by NDMA in association with Centre for Development of Telematics (C-DOT) to facilitate dissemination of warnings/alerts about impending hazards to geographically referenced population, in vernacular languages over various communication media like SMS, Cell Broadcast (CB), TV/Radio broadcast, Railways, mobile application, social media, satellite terminals, etc. For Karnataka, 82.7 Crore SMS alerts have been disseminated.**

**(b): As per the National Crime Records Bureau, the latest published data pertains to the year 2023 and number of cases registered under fraud (Sec. 420 r/w Sec. 465, 468/471 IPC r/w IT Act) for Cyber Crimes (involving communication devices as medium target) during 2023 for Karnataka is 'zero'. Details of cybercrime is at Annexure.**

Crime-head-wise Cyber Crimes in Karnataka During 2020-2023						
<b>SL</b>	<b>Crime Head</b>	<b>2020</b>	<b>2021</b>	<b>2022</b>	<b>2023</b>	
1	Tampering computer source documents	191	8	5	7	
2	Computer Related Offences	10109	7581	11729	20806	
2.1	Computer Related Offences	64	48	278	136	
2.1A	Ransom-ware	23	20	184	30	
2.1B	Offences other than Ransom-ware	41	28	94	106	
2.2	Dishonestly receiving stolen computer resource or communication device	14	4	15	11	
2.3	Identity Theft	3513	1764	3752	2411	
2.4	Cheating by personation by using computer resource	6486	5726	7615	18166	
2.5	Violation of Privacy	32	39	69	82	
3	Cyber Terrorism	3	1	1	1	
4	Publication/transmission of obscene / sexually explicit act in electronic form	406	525	773	1007	
4.1	Publishing or transmitting obscene material in Electronic Form	135	111	351	331	
4.2	Publishing or transmitting of material containing Sexually explicit act in electronic form	90	74	105	261	
4.3	Publishing or transmitting of material depicting children in Sexually explicit act in electronic form	122	159	235	341	
4.4	Preservation and retention of information by intermediaries	0	3	10	4	
4.5	Other Sections of IT Act	59	178	72	70	
5	Interception or Monitoring or decryption of Information	0	0	0	0	
6	Un-authorized access/attempt to access to protected computer system	0	0	0	0	
7	Abetment to Commit Offences	0	1	0	0	
8	Attempt to Commit Offences	0	1	7	6	
9	Other Sections of IT Act	31	8	34	43	
<b>A</b>	<b>Total Offences under I.T. Act</b>	<b>10740</b>	<b>8125</b>	<b>12549</b>	<b>21870</b>	
1	Abetment of Suicide (Online)	0	0	0	2	
2	Cyber Stalking/Bullying of Women/Children	1	5	0	4	
3	Data theft	0	0	0	0	
4	Fraud	0	6	0	0	
5	Cheating	0	0	6	5	
6	Forgery	0	0	0	1	
7	Defamation/Morphing	0	0	0	0	
8	Fake Profile	0	0	0	0	
9	Counterfeiting	0	0	0	0	
10	Cyber Blackmailing/Threatening	0	0	1	1	
11	Fake News on Social Media	0	0	0	4	
12	Other Offences	0	0	0	1	
<b>B</b>	<b>Total Offences under BNS/IPC</b>	<b>1</b>	<b>11</b>	<b>7</b>	<b>18</b>	
1	Gambling Act (Online Gambling)	0	0	0	0	
2	Lotteries Act (Online Lotteries)	0	0	0	0	
3	Copy Right Act	0	0	0	0	
4	Trade Marks Act	0	0	0	0	
5	Other SLL Crimes	0	0	0	1	
<b>C</b>	<b>Total Offences under SLL</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>1</b>	
<b>D</b>	<b>Total Cyber Crimes</b>	<b>10741</b>	<b>8136</b>	<b>12556</b>	<b>21889</b>	